

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH O.A. No. 170 of 1994

New Delhi this the 25th day of January, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman Mr. B.N. Dhoundiyal, Member

Shri Devinder Kumar R/o Village Nakloi P.O. Vidhlan Distt. Sonepat (Haryana).

... Petitioner

By Advocate Shri Shanker Raju

#### Versus

- Lt. Governor,
   N.C.T. D. through
   Additional Commissioner of Police,
   (Northern Range),
   Police Headquarters,
   M.S.O. Building,
   I.P. Estate,
   New Delhi.
- Dy. Commissioner of Police, North West District, Ashok Vihar, Delhi.

... Respondents

### ORDER (ORAL)

### Mr. Justice S.K. Dhaon, Vice-Chairman

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petitioner, a Constable in the Delhi Police was subjected to disciplinary proceedings. A summary of allegation was given to him. An inquriy was appointed, who also framed .He submitted his report. The disciplinary authority passed an order of dismissal. The appellate authority has confirmed the order of the disciplinary authority. The orders passed by the disciplinary authority the appellate authority are being impugned in the present application.

2. The summary of allegation, in brief, is that the petitioner remained absent for a period of 56 days 22 hours and 10 minutes unauthorisedly. It also states that the past record of the petitioner shows that he is a habitual absentee and was marked absent on 147 occasions and numerous minor punishments had been given to him, It is stated at the end



that the petitioner is a habitual absentee and solution incorrigible type of a Constable and has thus rendered him to be dealt with departmentally under Section 21 of the Delhi Police Act.

The inquiry officer framed charges, as required by the relevant rules. He mentioned that the past record of the petitioner shows that he is a habitual absentee as he was absent from duty on 29 times, as discernible from The charge is: " your absence for a previous record. period of 56 days 22 hours and 10 minutes shows that you are careless and negligent in discharge of yourduty. are also habitual absentee which has been proved from These acts render you liable for record on 29 occasions. of the Delhi Police Act". action under Section 21 The inquiry officer has recorded that, in substance, the petitioner pleaded guilty of the charge and prayed for mercy. He has also recorded a salient fact, namely, the petitioner did not cross-examine any witness although he was given an opportunity to do so. He came to the conclusion that the charge was brought home to the petitioner. The inquiry officer passed a detailed order. He has referred specifically to the testimony of the various witnesses examined before him. The disciplinary authority has agreed with the findings of the inquiry officer, as already indicated. He states in his order that he has carefully gone through the file of the departmental proceedings, statement of PWs and findingsof the inquiry officer, that the petitioner could not produce any defence witness and even did not submit his representation against the findings of the inquiry officer which shows that he has nothing to say in The petitioner, according to defence. disciplinary authority, submitted his defence statement during the departmental enquiry stating that he had a step mother due to which quarrels took place in his home and due to constant mental



tension he fell sick and was unable to attend to his duties. This plea has been repelled by the punishing authority on the ground that the petitioner neither submitted any medical certificate nor informed the department. He even did not seek any leave or permission from the competent authority. He then records the finding that the petitioner is a habitual absentee and an incorrigible type of a person. Such a person is not fit to be retained in a disciplined force.

- 5. The appellate authority while endorsing the findings of the disciplinary authority, has recorded a categorical finding that the petitioner's conduct amounted to the gravest misconduct and he fully merited the punishment of dismissal.
- 6. In support of this application, it is contended that:-
- (i) Copies of the documents were not supplied to the petitioner alongwith the summary of allegations, as required by Rule 16.
- (ii) The petitioner was not given a right to cross-examine the witnesses.
- (iii) The charges have not been proved.

  We shall deal with these items seriatim.

### Regarding Item No.(i)

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It is not the requirement of the rule that it should be fecited in the summary of allegations that the copies of the documents are being

given to a delinquent servant. The only requirement is that the summary of allegations should be accompanied by the copies of the documents on which the department proposed to rely in the departmental proceedings. Learned counsel for the petitioner has very fairly stated at the Bar that the petitioner

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the inquiry officer, any complaint to not make did had not been supplied with the copies of he He, however, urges :that since it documents. recited in the summary of allegations that documents were attached thereto, the copies of non-compliance of Rule 16. We been a there has his submission. accept this unable to are had taken petitioner the appeal, memorandum ofsupplied with notthat he was specific plea the This grievance has the documents.  $\mathsf{of}$ copies the been dealt by the appellate authority in paragraph The appellate authority records its order. 2 of petitioner on this score was given all the relevant documents that the contention of the The petitioner /as mentioned in any basis. without totally the memo/ was specifically asked whether he required any other documents in his defence.

# Regarding Item No. (ii)

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the inquiry that already stated have fact that in his order the has recorded officer did not cross-examine witness any petitioner though an opportunity was given to Learned him. counsel has stressed that while dealing with testimony of PW-1, the inquiry officer has not stated fact that the petitioner has not cross-examined in the case of other PWs, the above PW whereas / such a fact has been stated. Nothing will turn upon the omission of the inquiry has already recorded a fact officer as he the of not cross-examine any petitioner did next urged that the petitioner was Counsel PWs. not given a reasonable opportunity to cross-examine far as he was not supplied the witnesses in so the statements recorded by the οf with the copies This is a novel argument to advance. inquiry officer. matter of common knowledge that even the deposition of court of law, competent

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witness is recorded in the presence of the accused or a party and the party ; is called upon to crossexamine the witness then and there. Such a party or accused may, if so likes, take notes while the deposition is being recorded. The recording of the deposition by the presiding officer concerned, is a separate transaction. The learned counsel has next urged that the petitioner was seriously prejudiced as the deposition of witnesses were recorded It is not the case of the petitioner in English. that the witnesses had deposed in English. It follows Hindi. witnesses had deposed in the appellate authority has dealt with this In paragraph 2 he has noted the grievance of the the copies of the statements of petitioner that P.Ws. were not furnished to him by the inquiry officer. repels this contention by saying that copy of

the statement of witness is not required to be furnished to the defaulter by the inquiry officer. Defaulter is free to take notes of the statements which are recorded in his presence.

## Regarding Item No.(iii)

We have already indicated that the inquiry officer passed a detailed order, the punishing authority agreed with the reasoning of the inquiry officer and \_\_\_\_\_\_ the appellate athority too has endorsed the view point of the punishing authority. We are satisfied that, on the whole, the charges have been brought home to the petitioner. Even otherwise, we are not sitting as a court of appeal in these proceedings and, therefore, it is not in our jurisdiction to reappraise the evidence led before the inquiry officer. We may note that the rule of evidence, which is followed, is the preponderance of probabilities. Nothing has been



brought to our notice to indicate that the inquiry officer acted arbitrarily or irrationally in appraising the evidence which was before him.

6. This application fails and it is dismissed summarily.

(B.N. DHOUNDIYAL)
MEMBER (A)
25.01.1994

(S.K. DHAON) VICE CHAIRMAN 25.01.1994

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